

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 57/MP/2022**

- Subject** : Petition for approval of Central Electricity Regulatory Commission for inclusion of 220 kV D/C Charor-Banala Transmission line of H.P. Power Transmission Corporation Limited under PoC mechanism for recovery of transmission charges under Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
- Petitioner** : H.P. Power Transmission Corporation Limited (HPPTCL)
- Respondents** : Everest Power Private Limited (EPPL)
- Date of Hearing** : 10.3.2022
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Parties Present** : Shri Anand K Ganesan Advocate, HPPTCL  
Ms. Swapna Seshadri, Advocate, HPPTCL  
Shri Amal Nair Advocate, HPPTCL  
Ms. Sugandh Khanna Advocate, HPPTCL  
Shri Aditya Dubey Advocate, HPPTCL  
Shri Rakesh Shah, EPPL (Greenko)

**Record of Proceeding**

Case was called out for virtual hearing

2. The learned counsel for the Petitioner submitted that the instant petition has been filed for approval of the Commission for inclusion of 220 kV D/C Charor-Banala Transmission Line ('transmission line') under PoC mechanism and recovery of transmission charges under Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (2020 Sharing Regulations"). She submitted that the transmission line was energised on "no load" in July, 2014 and the power started flowing in December, 2019, when the 2010 Sharing Regulations are applicable. The Petitioner had filed a petition for approval of capital cost and ARR for the period from 24.7.2019 till 31.3.2024 before Himachal

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